

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 242/2021

(Arising out of impugned final judgment and order dated 04-12-2020 in CRLRP No. 363/2020 passed by the High Court Of Delhi At New Delhi)

STATE (NCT) OF DELHI

Petitioner(s)

VERSUS

RAJEEV SHARMA

Respondent(s)

(FOR I.R. and IA No.2683/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.2684/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 29-01-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE R. SUBHASH REDDY
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s)

Mr. Aman Lekhi, ASG
Mr. B. V. Balaram Das, AOR
Mr. Akshay Amritanshu, Adv.
Ms. Swati Ghildiyal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Mr. Aman Lekhi, learned ASG appearing for the petitioner submits that as per provision of Section 167 (2)(a)(ii), Cr.P.C., the expression "for a term not less than 10 years" is fully attracted in the facts of the present case and charge sheet was required to be filed within 90 days and the punishment for the offence which is alleged against the respondent has maximum punishment of 14 years, therefore the view taken by the High Court is not correct.

Issue notice returnable within two weeks.

Looking into the fact that only legal question is involved in this appeal, the appeal itself may be heard and decided on the next date of hearing.

(MEENAKSHI KOHLI)
ASTT. REGISTRAR-cum-PS

(RENU KAPOOR)
BRANCH OFFICER